IN THE SUPREME COURT OF INDIA CIVIL APPELLATE JURISDICTION

CIVIL APPEAL No(s). 4511 OF 2019
(Arising out of SLP(C) No(s).31675 OF 2014)

PIARA SINGH (SINCE DECEASED)
THROUGH HIS LRS. GURMEET SINGH & ORS.

Appellant(s)

VERSUS

KUNDAN SINGH (D) THR. HIS LEGAL HEIRS JAGJIT SINGH & ORS.

Respondent(s)

ORDER

BANUMATHI, J.:

Leave granted.

- (2) This appeal arises out of judgment and decree dated 7th March, 2014 passed by the High Court of Punjab and Haryana at Chandigarh in Regular Second Appeal No.2834 of 1994.
- (3) The appellants and respondents are represented by their respective counsel. Learned counsel appearing for the parties have stated that in order to give quietus to the disputes and differences, the parties have amicably settled the matter. In this regard they have also filed Settlement Deeds dated 15th January, 2019 and 24th April, 2019 along with IA No.19436 of 2019 and IA No.69863 of 2019 showing that they have amicably settled the matter by the above two settlement deeds.
- (4) The appeal is disposed of in terms of the above Settlement Deeds which shall form part of this order.

(5)	The	Registry	shall	draft	decree	in	accordance	with	the
Deed	s of	Settlemen	t.						
							BANUMATHI)		J
							ABDUL NAZE		J.
NEW	DELH:	Ι,							

APRIL 30, 2019.

IN THE SUPREME COURT OF INDIA CIVIL APPELLATE JURISDICTION

CIVIL APPEAL No(s). 4512 OF 2019
(Arising out of SLP(C) No(s).29532 OF 2014)

RANJIT SINGH AND ORS.

Appellant(s)

VERSUS

KUNDAN SINGH (D) THR. HIS LEGAL HEIRS & ORS.

Respondent(s)

ORDER

BANUMATHI, J.:

Leave granted.

- (2) This appeal arises out of judgment and decree dated 7th March, 2014 passed by the High Court of Punjab and Haryana at Chandigarh in Regular Second Appeal No.1719 of 1992.
- (3) The appellants and respondents are represented by their respective counsel. Learned counsel appearing for the parties have stated that in order to give quietus to the disputes and differences, the parties have amicably settled the matter. In this regard they have also filed Settlement Deeds dated 15th January, 2019 and 24th April, 2019 along with IA No.19441 of 2019 and IA No.698693 of 2019 showing that they have amicably settled the matter by the above two settlement deeds.
- (4) The appeal is disposed of in terms of the above Settlement Deeds which shall form part of this order.

(5)	The	Registry	shall	draft	decree	in	accordance	with	the
Deed	s of	Settlemen	t.						
							BANUMATHI)		J
							ABDUL NAZEI		J
NEW	DELH]	Ι,							

APRIL 30, 2019.

IN THE SUPREME COURT OF INDIA CIVIL APPELLATE JURISDICTION

CIVIL APPEAL No(s). 4513 OF 2019
(Arising out of SLP(C) No(s).31708 OF 2014)

PRITAM KAUR (DECEASED) THROUGH LRS. & ORS.

Appellant(s)

VERSUS

KUNDAN SINGH (D) THR. HIS LEGAL HEIRS JAGJIT SINGH & ORS.

Respondent(s)

<u> 0 R D E R</u>

BANUMATHI, J.:

Leave granted.

- (2) This appeal arises out of judgment and decree dated 7th March, 2014 passed by the High Court of Punjab and Haryana at Chandigarh in Regular Second Appeal No.1575 of 1988.
- (3) The appellants and respondents are represented by their respective counsel. Learned counsel appearing for the parties have stated that in order to give quietus to the disputes and differences, the parties have amicably settled the matter. In this regard they have also filed Settlement Deeds dated 15th January, 2019 and 24th April, 2019 along with IA No.19444 of 2019 and IA No.69872 of 2019 showing that they have amicably settled the matter as per the above two settlement deeds.
- (4) The appeal is disposed of in terms of the above Settlement Deeds which shall form part of this order.

(5)	The	Registry	shall	draft	decree	in	accordance	with	the
Deed	s of	Settlemen	t.						
							BANUMATHI)		J
							ABDUL NAZEI		J
NEW	DELH]	Ι,							

NEW DELHI, APRIL 30, 2019.